

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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No. O.A. 350/01528/2013
M.A. 350/00365/2015

Date of order: 9.11.2017

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Ms. Nandita Chatterjee, Administrative Member

Argha Bandopadhyay,
Son of Somenath Bandyopadhyay,
Aged about 47 years,
Working as Junior Scientific Officer (Explosive),
Central Forensic Science Laboratory,
DFSS, MHA, Govt. Of India,
30, Gorachand Road,
Kolkata - 700 014

.. Applicant

V E R S U S -

1. The Union of India,
Service through the Secretary,
Ministry of Home Affairs,
CGO Complex, Lodhi Road,
New Delhi - 110 003
2. The Chief Forensic Scientist,
Directorate of Forensic Science Services,
Ministry of Home Affairs,
Govt. Of India, CGO Complex,
Lodhi Road,
New Delhi - 110 003
3. The Section Officer,
Central of Forensic Science Laboratory,
30, Gora Chand Road,
Kolkata - 700 014.
4. The Director,
Central of Forensic Science Laboratory,
30, Gora Chand Road,
Kolkata - 700 014.
5. Union Public Service Commission,
Through the Secretary,
Dholpur House, Sahajahan Road,
New Delhi - 110 069.

.. Respondents

For the Applicant : Mr. G.C. Chakraborty, Counsel
Mr. P. Chakraborty, Counsel

For the Respondents : Mr. S.K. Ghosh, Counsel

O R D E R (Oral)

Per Ms. Manjula Das, Administrative Member:

Heard Mr. G.C. Chakraborty along with Mr. P. Chakraborty, Ld. Counsel for the applicant and Mr. S.K. Ghosh, Ld. Counsel for the respondents is present.

2. This Original Application has been filed under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

- "a) An order directing the Respondents, their agents, subordinates and successors to issue necessary order for giving promotion in favour of applicant to the post of Jr. Scientific Officer notionally with effect from 2.4.2007 in terms of Roster forthwith in accordance with law and protect the pay of applicant forthwith without any hindrance from any quarters;
- b) An order forbearing the respondents, their agents, subordinates and successors from filling up the post of Senior Scientific Officer (Explosive) in terms of the employment notice vide Advt. No. 06/2013 in Annexure "B".
- c) An order directing the respondents, their agents, subordinates and successors to produce all records and proceedings so that consonable justice may be administered by granting the relief for hereinabove;
- d) To pass such other or further orders or orders as to the Hon'ble Tribunal may deem fit and proper."

3. Ld. Counsel for the applicant submits that his grievance would be redressed if the respondents are directed to consider and dispose of the representation pending before the authorities within a specific period.

4. Hence, this O.A. is disposed of with a direction upon the respondents to dispose of the representation dated 29.1.2013 pending before the authorities as stated in Para 3 of the reply to the Miscellaneous Application within a period of 2 months from the date of receipt of a copy of this order and the decision so arrived at be communicated to the applicant within a period of two weeks thereafter.

5. It is made clear that we have not entered into the merits of the case and all points are kept open for consideration of the concerned respondent authorities.

6. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member